

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH**

**CP-61/2018 in  
OA-1013/2015**

**New Delhi, this the 24<sup>th</sup> day of September, 2018**

**Hon'ble Sh. V. Ajay Kumar, Member(J)  
Hon'ble Sh. A.K. Bishnoi, Member(A)**

1. Sh. Inder Paul Singh Kohli,  
Aged about 62+ years,  
s/o Sh. Chet Singh,  
R/o B-152, Fateh Nagar,  
New Delhi-110018.
  
2. Ms. Asha Rani,  
Aged about 60+ years,  
w/o Sh. Tarsem Kumar,  
r/o DG-807, Sarojini Nagar,  
New Delhi-110023.
  
3. Sh. V. Nagaraju,  
Aged about 60+ years,  
S/o Sh. V. Sriniwasa Rao,  
R/o B-188, Phase-I,  
Ashok Vihar, Delhi-110052. .... Petitioner

(through Sh. S.K. Gupta)

**Versus**

1. Sh. Hashmukh Adhia,  
Secretary,  
Ministry of Finance,  
Department of Revenue,  
North Block, New Delhi.
  
2. Sh. Devender Singh,  
Director General of Inspector,  
Custom & Central Excise,  
IP Bhawan, New Delhi. .... Respondents

(through Sh. D.S. Mahendru)

**ORDER(ORAL)**

**Hon'ble Sh. V. Ajay Kumar, Member(J)**

When this matter was taken up for hearing, learned counsel for the respondents while producing an order dated 15.06.2018 submits that they have complied with the orders of this Tribunal as they have passed the speaking order.

2. In the circumstances and in view of the substantial compliance of the orders of this Tribunal, this CP is closed. Notices issued to the alleged contemnors are discharged. The petitioners, however, are at liberty to avail the remedies available to them, in accordance with law, against the order now passed by the respondents, if they are still aggrieved. No costs.

**(A.K. Bishnoi)  
Member(A)**

**(V. Ajay Kumar)  
Member(J)**

/ns/